

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. 21. 31. x. 02

Notice issued to all respondents by Regd/

DR
SD 15/11/02

Postal ADS. not back. No appearance from any of the respondents.

20.12.2002

The Applicant is absent on call. Await return of ADS till 15.1.03.

REGISTRAR

ADS. not back. Nobody appears yet.

for orders.

15/11/03

Regd.

15.01.03

The Applicant is absent on call. Await return of ADS till 05.02.03.

REGISTRAR

ADS. not back.

~~Mr. O.N. Ghosh, Advocate~~
has appeared for R-1
but counter not filed

Regd.

Order dated 5.8.03

Call on 1.9.03 for filing rejoinder, if any. None appeared for the applicant when called.

*Vice-Chairman
Secretary*

Order dated 27.09.04

This O.A. has been filed by the applicant seeking computation of cent percent of casual service from the date of conferment of temporary status along with regular service as qualifying service, for the purpose of pension. The applicant by filing a document at Annexure-A has admitted that he has been granted pensionary benefits for the service rendered by him granting him relaxed standard and 50% of the service rendered by him after attaining temporary status. His demand for computing the entire period of service for the purpose of pension is, however, no more res-integrale. In view of the decision of the Hon'ble Appellate Court of India in the case of Union of India Vs. G. Radhakrishna Panikar and in the case of Director, General Counsel of Scientific and Industrial Research Vs. Dr. Ramaswamy and others.

We have also followed the same ratio in disposing of the O.A. Nos. 565/95, 23/01 & 488/00 dated 06.09.02.

As the facts of the instant case are clearly

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19.02.03

Ld. Counsel for the Applicant is present. Shri O.N. Ghosh, Ld. Counsel has already filed a Vakalatnama and today prays for time to file counter. Heard. Time granted till 17.3.03 for counter. Await return of AD from R-1 till then.



REGISTRAR

AD. from R-1
not back.
counter not
filed.



17/2/03
17.03.03

The Applicant is absent on call. AD from R-1 is not back although notice by registered post sent to him on 15.11.2002, hence service treated sufficient on him. Ld. Counsel appearing for R-2 prays for further time to file counter. Heard. Time granted till 2.4.03 for counter.



REGISTRAR

counter not filed.



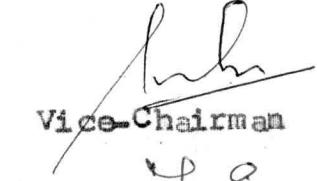
17/4



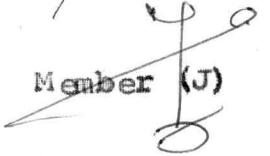
Regd

covered by the decision of ours vide order dated 06.09.02 (Supra) following the judgement of the Appex Court in the matter we see no reasonable nexus to come to a different view. In the circumstances, the O.A. fails. No costs.

This order has been passed after hearing Shri S. Mishra, Ld. Counsel appearing for the applicant and Shri O.N. Gosh, Ld. ASC appearing for the Respondents.



Vice-Chairman



Member (J)